

**Shrimati Tarkeshwari Sinha:** What will be the specific conditions for the giving of the loan or grant to these Housing Finance Corporations, and may I know whether these Corporations will be autonomous bodies?

**Sardar Swaran Singh:** It depends upon the constitution as is decided by the various State Governments. A great amount of flexibility is allowed for the State Governments in the matter of the constitution, functions and scope of responsibility of these Corporations.

**Pandit D. N. Tiwary:** What are the States which have formed these Corporations by this time?

**Sardar Swaran Singh:** They are Bombay and Mysore.

**Shrimati Tarkeshwari Sinha:** The hon. Minister has said that loans will be given according to the functions of the Corporations. May I know what is the total amount of loan that the Government of India propose to give to these Corporations?

**Sardar Swaran Singh:** I would refer the hon. Member to the provision in the First Five Year Plan. It will be possible for the Central Government to give to the State Governments anywhere within that target.

#### SOCIAL EDUCATION DIRECTORS' CONFERENCE

\*1125. **Shri Radha Raman:** Will the Minister of Planning be pleased to state:

(a) whether at a conference of Directors of Social Education Organizers' Training Centres and Principals of Developments Officers' Training Centres which had a three-day session recently in New Delhi, any recommendations were made to Government;

(b) if so, what are the important recommendations; and

(c) whether Government have accepted them?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) Yes.

(b) and (c). A statement is laid on the Table of the House. [See Appendix V, annexure No. 17.]

**Shri Radha Raman:** May I know how many Centres Government are maintaining, and in which States, for the training of the Social Education Organisers?

**Shri S. N. Mishra:** This question has been replied to so many times, and I think this does not relate to the Conference. So I would rather not go into that at the present moment.

**Shri S. N. Das:** May I know the number of Directors or Development Officers who participated in this, and from which States they were?

**Shri S. N. Mishra:** I think from all important Training Centres they participated; hardly any was left.

#### TUNGABHADRA PROJECT

\*1127. **Shri T. Subrahmanyam:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it has been decided to acquire more land in Mysore State under the Tungabhadra Project in view of the raising of the Project level by five feet more;

(b) if so, the number of villages in the Mysore State that would be affected thereby; and

(c) the extra cost of compensation to be paid?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Yes, Sir.

(b) and (c). Information on these points will be available only after the work of contour marking, which is at present in progress, is completed. A statement embodying the information asked for will be laid on the Table of the House in due course.

**Shri T. S. A. Chettiar:** May I know whether it is a fact that only 10 per cent. of the water made available from the Tungabhadra dam is being utilised at present?

**Shri Hathi:** At present the water that is stored is not fully utilised; I think very much less water is being utilised. That is a fact.

**Shri Thimmaiah:** May I know the arrangements that will be made to settle the villagers when these villagers are affected by the rise in the level of the project?

**Shri Hathi:** The arrangements which are generally made are either giving them land for land or cash compensation.

**Shri T. S. A. Chettiar:** May I know how long it will take for the full available water of the present Tungabhadra dam to be utilised?

**Shri Hathi:** Generally, Sir, the development for full irrigation takes about seven to ten years.

**Shri Ramachandra Reddi:** May I know why this raising of the project level has been contemplated before the entire project has been developed?

**Shri Hathi:** It is not a recent decision. In fact this was necessary because of the fixing of spillway gates. This was not a new decision.

#### CENTRAL MARKETING ORGANISATION

**\*1128. Shri Keshavalengar:** Will the Minister of Commerce and Industry be pleased to state whether it is a fact that Government or the All India Handloom Board propose to set up a branch or sectional marketing organisation for the sale of handloom and the like products in the city of Bangalore?

The Deputy Minister of Commerce and Industry (Shri Kanungo): The Central Government have sanctioned funds for the opening of Sales Depots to the Mysore Government. The location of these Sales Depots is for the Mysore Government to decide.

**Shri Keshavalengar:** May we know when this organisation will be set up?

**Shri Kanungo:** That is for the Mysore Government to decide, because funds have been already allotted.

#### FORMER FRENCH SETTLEMENTS IN INDIA

**\*1130. Shri Krishnacharya Joshi:** Will the Prime Minister be pleased to state:

(a) the steps that Government of

India propose to take to secure the *de jure* possession of the former French settlements in India after their *de facto* transfer; and

(b) how long it will take to secure the *de jure* possession of the French Indian Territory?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). In accordance with the Indo-French Agreement transferring the administrative control of the former French Establishments to the Government of India, a Joint Financial Commission and a Joint Commission on Education have been set up to determine the rights and obligations of the two Governments. As soon as these Commissions have completed their work, negotiations for the *de jure* transfer of the Establishments will be started. While the Government cannot say how long it will take to complete the formalities, they hope that the *de jure* transfer will be effected as soon as possible.

**Shri Krishnacharya Joshi:** May I know whether, after the *de jure* transfer, the former French Settlements will merge in the contiguous area or will form separate States?

**Shri Anil K. Chanda:** It is too early to say that at this stage.

#### EASTERN ZONE REHABILITATION MINISTERS' CONFERENCE

**\*1132. Shri N. B. Chowdhury:** Will the Minister of Rehabilitation be pleased to state:

(a) the decisions and programmes formulated at the Eastern Zone Rehabilitation Ministers' Conference; and

(b) the proposals adopted in regard to encouragement of new industries near colonies and settlements of displaced persons and for tackling the problem of unemployment among them?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Statement I giving a summary of the main decisions and recommendations of the